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OA. 411/02

## OFFICES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order No.2 dated 24.5.2002

Defects have since been removed. Let the O.A. be registered and a Sl. No. be given. *Yau 24.05.2002*

MEMBER (JUDICIAL)

Order No.3 dated 24.5.2002

Heard Shri B.Mishra, Advocate for the Applicant, and Shri D.N.Mishra, Standing Counsel (on whom a copy of O.A. has been served) and perused the records.

This is a case where the applicant is facing a departmental proceedings since 8.2.2001. It is the case of the Applicant that he has submitted explanation to the chargesheet dated 8.2.2001; whereafter Inquiry Officer and the Presenting Officer were appointed. Although more than a year has, in the meantime, elapsed, the disciplinary proceedings has not yet been concluded and, as a result, the Applicant is apprehensive that ~~his~~ promotion, which is already <sup>due</sup> to him, <sup>may</sup> get <sup>th</sup> throttled for the reason of the pendency of the disciplinary proceedings. By filing the present O.A. the Applicant has prayed for quashing the departmental proceedings on <sup>numerous</sup> ~~the numerous~~ grounds as urged in the O.A., inter alia laying special emphasis on the ground of delay in finalisation of the disciplinary proceedings.

Without going into the merits of the case, having heard the counsels of both sides, this O.A. is disposed of at the admission stage by calling upon the Respondents to finalise/dispose of the disciplinary proceedings in question within a period of six months from the date of receipt of copies of this order.

Do  
or M.I.Defects removed  
for further orders.

B.Mishra

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## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

The O.A., with the above observation and direction is disposed of as above. No costs.

Send copies of this order, along with the copies of paper book of the O.A., to Respondents; at the cost of the Applicant; on whose behalf Shri B.Mishra undertakes to file the required postages by 31.5.2002. Upon furnishing the required postages, as directed above, free copies of the order be given to the learned counsels of both sides.

MEMBER (JUDICIAL)

Or. No. 3

Postal requisites filed  
on 28.5.02.

Copies of order dt 24.5.02  
issued to counsel for both sides.

Pr. m  
S.O.

Copies of order  
dt. 24.5.02 along with  
the paper book in  
OA. 411/02 communicated  
to all respds.

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10.06.02  
S.O.